

BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA

O.A No. 151/2024/EZ

Ajjul Khalasi & Others

....Applicants

Versus

SEIAA, Assam represented by its
 Member Secretary and Others

....Respondents

INDEX

Sl. No.	Particulars	Pg. No.
1	Rejoinder Affidavit to the Counter Affidavit of Respondent No. 6 M/s Taj Cement Mfr. Pvt. Ltd.	1 – 7
2	<u>ANNEXURE – A/1:</u> Copy of the Election Commission of India notification dated 12.04.2024	8 – 18

Filed by:

Vikram Rajkhawa

Vikram Rajkhawa

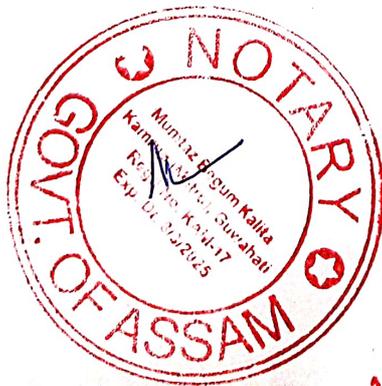
Advocate for the Applicants

503, Amazing Grace Aptt.,

Dighalipukhuri(E), Guwahati 781001

E: vikram.rajkhawa@gmail.com

M: (+91) 9954348258



13 DEC 2024

BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO. 151 OF 2024/EZ

IN THE MATTER OF:

Ajjul Khalasi & Others

....Applicants

Versus

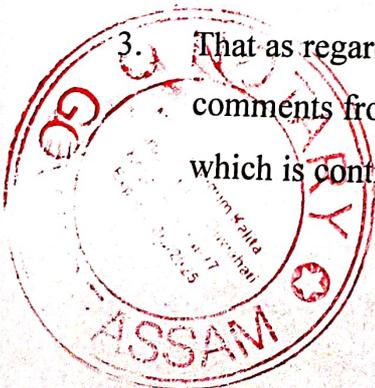
SEIAA, Assam represented by its
Member Secretary and Others

....Respondents

REJOINDER AFFIDAVIT TO COUNTER AFFIDAVIT OF
RESPONDENT NO.6 M/S TAJ CEMENT MANUFACTURING PVT. LTD.

I, Sri. Ajjul Khalashi, son of Late Rashid Khalashi, aged around 60 years, resident of village Kapalkata, mouza Sonapur, Guwahati 781008, in the district of Kamrup (M), Assam, do hereby solemnly affirm and state as under:

1. That I am the applicant No. 1 in the above mentioned application, hence I am fully conversant with the facts and circumstances of the case and I am competent and duly authorized to swear this affidavit.
2. That save and except what has been specifically admitted in this affidavit and what appears from the records, the deponent categorically denies the rest of the statements and submissions made in the Counter Affidavit.
3. That as regard the averments made in paragraph 1 to 5, the same requires no comments from the deponent. However the deponent do not admit anything, which is contrary or inconsistent to the records.



NOTARY
Mumtaz Begum Kallita
Kamrup (Metro), Guwahati
Regd No. KAM-17

13 DEC 2024

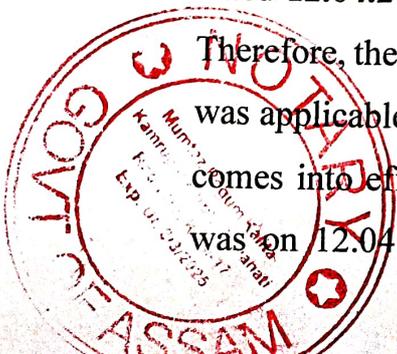
4. That as regard the averments made in paragraph 6, the deponent begs to state that the project proponent in their counter affidavit dated 23.09.2024 at paragraph 6.ii. stated that they submitted the draft EIA Report, etc., requesting for public hearing with Respondent No. 3 PCBA, on **26.02.2024**. Furthermore, the project proponent submitted that since Parliamentary Election, 2024 was declared and 'Model Code of Conduct' was announced on **16.03.2024**, the 'Public Hearing' could not be conducted within 45 days of receipt of the application, is refuted by the deponent.

That the amendment to the EIA Notification, 2006, dated 1st December 2009, at Appendix IV 3.1, which is a statutory provision, states that –

“3.1 The Member Secretary of the concerned SPCB or UTPCC shall finalise the date, time and venue for the conduct of public hearing within 7 (seven) days of the date of the receipt of the draft Environmental Impact Assessment report from the project proponent, and advertise the same in a major National and Daily and one Regional vernacular Daily / Official State Language. A minimum notice period of 30 (thirty) days shall be provided to the public for furnishing their responses.”

That the project proponent according to their own admittance has submitted the request letter for 'public hearing' on **26.02.2024**, therefore the Respondent No. 2 in compliance of above-mentioned provisions of the amendment to the EIA, 2006, was required to finalize the date, time and venue as well as advertise the same in a national and local daily within **7 days**, i.e., within **03.03.2024**. Be it stated that the election for the parliamentary constituency No. 5 Guwahati under which Sonapur Revenue Circle falls was issued by the Election Commission of India vide notification dated **12.04.2024** fixing date of poll as 07.05.2024 and not on 16.03.2024.

Therefore, the ground of project proponent that the 'Model Code of Conduct' was applicable at that time is a not correct, as the 'Model Code of Conduct' comes into effect immediately from the announcement of schedule, which was on **12.04.2024**, i.e. after around 42 days. It is further stated by the

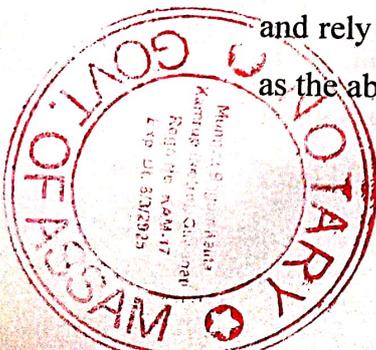


Mamta Begum Kalita
Kamrup (Metro), Guwahati
No. KAM-17

deponent that even assuming but not admitting that the Respondent No. 3 PCB, Assam, received the request letter for the 'public hearing' from the project proponent on 04.03.2024 and the 'Model Code of Conduct' was announced on 16.03.2024, then also the 7 days within which the date, time and venue for conduct of 'public hearing' as well as advertise the same in National and Local daily was required to be complied with by the Respondent No. 3 was over on 10.03.2024, i.e., around 6 days prior to the announcement of 'Model Code of Conduct' on 16.03.2024. Therefore, the claim of the project proponent as well as Respondent No. 3 PCB, Assam, that Model Code of Conduct was applicable during that time is an afterthought to cover the non-compliance of the provisions of EIA, 2006, and amendments made therein.

A copy of the Assam Gazette Notification dated 12.04.2024 is annexed herewith as ANNEXURE - A/1.

5. That as regard the averments made in paragraph 7, the deponent begs to refer and rely upon paragraph 1 of the instant Original Application as well as the above-mentioned paragraph 5.
6. That as regard the averments made in paragraph 8, the deponent begs to refer and rely upon paragraph 2 of the instant Original Application as well as the above-mentioned paragraph 5. The deponent further vehemently denies the averments made by the project proponent, and states that all the applicants are residents of Kapalkata village and applicant No. 9 resides at under the same Sonapur Revenue Circle.
7. That as regard the averments made in paragraph 9, the deponent begs to refer and rely upon paragraph 3 and 4 of the instant Original Application as well as the above-mentioned paragraph 5.



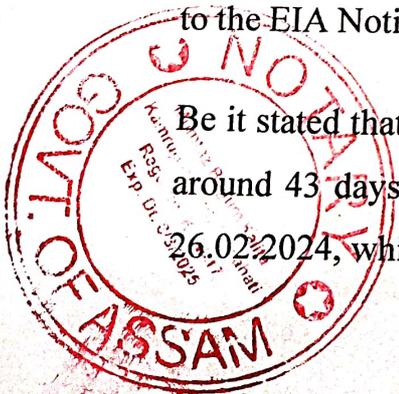
NOTARY
Mumtaz Begum Kallita
Kamrup (Metro), Guwahati
Regd No. KAM-17

8. That as regard the averments made in paragraph 10, the deponent begs to refer and rely upon paragraph 5, 6 and 7 of the instant Original Application.
9. That as regard the averments made in paragraph 11, the deponent begs to refer and rely upon paragraph 8 and 9 of the instant Original Application as well as the above-mentioned paragraph 5
10. That as regard the averments made in paragraph 12, 13, 14 and 15, the deponent begs to refer and rely upon paragraph 10, 11(i), 11(ii), 11(iii), 11(iv) and 12 of the instant Original Application as well as the forgoing paragraphs. The deponent further states that according to the amendment to the EIA Notification, 2006, dated 1st December 2009, at Appendix IV 3.3, which is a statutory provision, states that –

“3.3 No postponement of the date, time and venue of the public hearing shall be undertaken, unless some untoward emergency situation occurs and then only on the recommendation of the concerned District Magistrate/District Collector/Deputy Commissioner, the postponement shall be notified to the public through the same National and Regional vernacular dailies and also prominently displayed at all the identified offices by the concerned SPCB or Union Territory.”

That whether we take the date for request for ‘public hearing’ as 26.02.2024 according to project proponent or 04.03.2024 according to R3 PCB, Assam, it is abundantly clear that R3 PCB, Assam, failed to comply with the provisions of amendment to the EIA Notification, 2006, dated 1st December 2009, at Appendix IV 3.1. Thereafter, even assuming, but not admitting that ‘Model Code of Conduct’ was announced on 16.03.2024, R3 PCB, Assam, was required to comply with the above-mentioned provision of amendment to the EIA Notification, 2006, dated 1st December 2009, at Appendix IV 3.3.

Be it stated that Advertisement for Public Hearing on 10.06.2024, i.e., after around 43 days from submission of request letter by project proponent on 26.02.2024, which is a clear violation of the statutory provisions of the EIA,

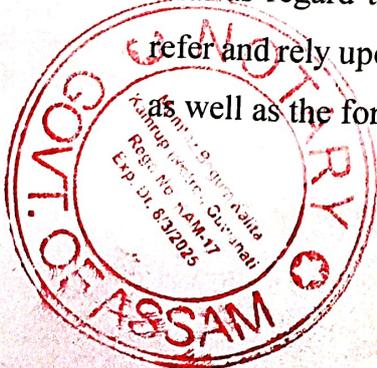


NOTARY
Muntaz Begum Kalita
Kamrup (Metro), Guwahati
Regd No. KAM-17

2006, which is a legislation or delegated legislation in exercise of powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986, read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, enactments specified in Schedule I of the NGT Act, 2010.

Therefore, it is the humble submission of the deponent that in the facts of the instant case, the legal maxim "*sublato fundamento cadit opus*" is applicable, i.e., "when foundation is removed, structure/work falls". The Respondent No. 3 PCB, Assam, failed to comply with the provisions of EIA, 2006 and amendments made therein in declaring the "date, time and venue, including publishing the same in National and Local dailies within 7 days and conduct the 'public hearing' within 45 days from the submission of the request letter. Furthermore, there was no 'Model of Conduct' at that point of time, and even assuming but not admitting that 'Model Code of Conduct' was applicable, Respondent No. 3 PCB, Assam, failed to comply with the provisions of amendment to the EIA Notification, 2006, dated 1st December 2009, at Appendix IV 3.3. Therefore, the subsequent 'public hearing' conducted after around 106 days do not have any legs to stand, which is required to be interfered by this Hon'ble Court.

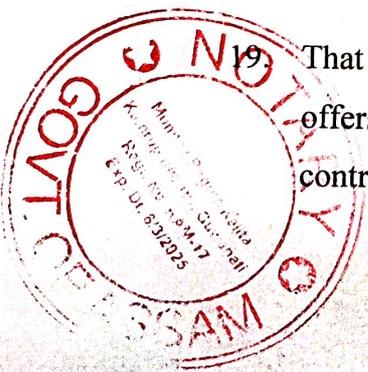
11. That as regard the averments made in paragraph 16, the deponent begs to refer and rely upon paragraph 13 and 14 of the instant Original Application as well as the forgoing paragraphs.
12. That as regard the averments made in paragraph 17, the deponent begs to refer and rely upon paragraph 15 of the instant Original Application as well as the forgoing paragraphs.
13. That as regard the averments made in paragraph 18, the deponent begs to refer and rely upon grounds A, B, C and D of the instant Original Application as well as the forgoing paragraphs.



NOTARY
Murtaz Begum Kalita
 Kamrup (Metro), Guwahati
 Regd No. KAM-17

- 6 -

14. That as regard the averments made in paragraph 19, the deponent begs to refer and rely upon grounds E, F and G of the instant Original Application as well as the forgoing paragraphs.
15. That as regard the averments made in paragraph 20 and 21, the deponent begs to refer and rely upon grounds H and I of the instant Original Application as well as the forgoing paragraphs.
16. That as regard the averments made in paragraph 22, the deponent begs to refer and rely upon ground J of the instant Original Application as well as the forgoing paragraphs.
17. That as regard the averments made in paragraph 23, the deponent begs to refer and rely upon grounds K of the instant Original Application as well as the forgoing paragraphs. The deponent further states that the respondents' claim that 400 individuals attended the public hearing is highly questionable, as only 109 names were recorded in the attendance register. A significant number of these entries lack critical details, such as proper addresses and signatures, raising doubts about their authenticity. Furthermore, many of the attendees were not residents of Sonapur, undermining the legitimacy of the participants' connection to the local community. Additionally, several names were either illegibly written or unsigned, further casting doubt on the credibility of the attendance register and the genuineness of the purported public participation. This discrepancy suggests procedural lapses and calls into question the validity of the public hearing process.
18. That as regard the averments made in paragraph 24, the deponent begs to refer and rely upon grounds L of the instant Original Application as well as the forgoing paragraphs.
19. That as regard the averments made in paragraph 25, 26 and 27, the deponent offers no comments. However the deponent do not admit anything, which is contrary or inconsistent to the records.



NOTARY
Murtaza Begum Kalita
Kamrup (Metro), Guwahati
Regd No. KAM-17.

- ✱ -

20. That the statements made in this affidavit and in paragraphs - 1, 2, 3, 5 to 20 - are true to the best of my knowledge and belief and those made in paragraph - 4 - being matter of records are true to my information derived there from, which I believe to be true and the rest are my humble submissions before this Hon'ble Court.

And I sign this affidavit on this 13th day of December, 2024 at Guwahati.

Azizul Khalasi

DEPONENT

VERIFICATION:

I, the deponent above-named, do hereby verify that the contents of the above rejoinder affidavit is true and correct to the best of my knowledge and belief and nothing material has been concealed there from.

Verified at Guwahati, Assam on this 13th day of December, 2024.

Azizul Khalasi

DEPONENT



Mumtaz Begum Kalita
NOTARY
Mumtaz Begum Kalita
Kamrup (Meao), Guwahati
Regd No. KAM-17

পঞ্জীভুক্ত নম্বৰ - ৭৬৮ / ৯৭

Registered No.-768/97



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

নং 190 দিশপুৰ, শুক্ৰবাৰ, 12 এপ্ৰিল, 2024, 23 চ'ত, 1946 (শক)
No. 190 Dispur, Friday, 12th April, 2024, 23rd Chaitra, 1946 (S. E.)

GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR
OFFICE OF THE CHIEF ELECTORAL OFFICER, ASSAM

NOTIFICATION

The 12th April, 2024

No.ELE.28/2024/185.- The Ministry of Law and Justice, Legislative Department's Order F. No.H-11024(4)/2023-Leg.II dated 12th April, 2024 and Election Commission of India's Order No. 464/EPS/2024(3) dated 12th April, 2024, are hereby published for general information.



**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT**

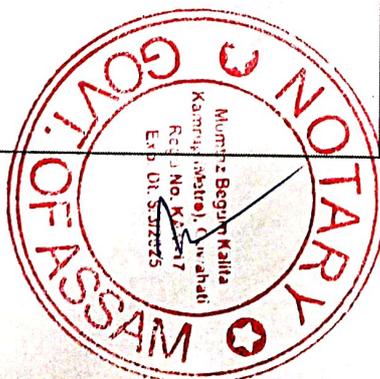
NOTIFICATION

New Delhi, the 12th April, 2024
Chaitra 23, 1946 (SAKA).

S.O. (E).— Whereas it has been decided to hold a general election for the purpose of constituting a new House of the People, on the expiration of the term of Seventeenth House of the People;

Now, therefore, in pursuance of sub-section (2) of section 14 of the Representation of the People Act, 1951 (43 of 1951), the President is pleased to call upon the Parliamentary Constituencies, specified, in column (2) of the Table given below comprised within the corresponding States or Union territories, as the case may be, of Assam, Bihar, Chhattisgarh, Goa, Gujarat, Karnataka, Madhya Pradesh, Maharashtra, Uttar Pradesh, West Bengal, Dadra & Nagar Haveli and Daman & Diu and Jammu & Kashmir as specified in column (1) of the said Table, to elect the Members in accordance with the provisions of the said Act and of the rules and orders made thereunder:-

STATE (1)	PARLIAMENTARY CONSTITUENCY (2)
ASSAM	1-Kokrajhar (ST)
	2-Dhubri
	3-Barpeta
	5-Guwahati
BIHAR	7-Jhanjharpur
	8-Supaul
	9-Araria
	13-Madhepura
	25-Khagaria
CHHATTISGARH	1-Surguja (ST)
	2-Raigarh (ST)
	3-Janjgir-Champa (SC)
	4-Korba
	5-Bilaspur
	7-Durg
	8-Raipur



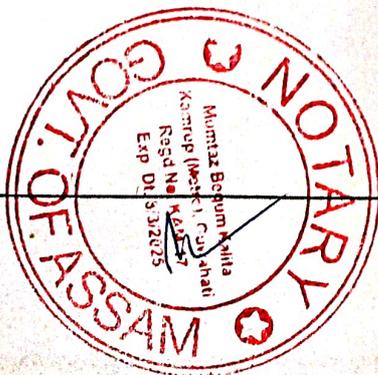
GOA	1-North Goa
	2-South Goa
GUJARAT	1-Kachchh (SC)
	2-Banaskantha
	3-Patan
	4-Mahesana
	5-Sabarkantha
	6-Gandhinagar
	7-Ahmedabad East
	8-Ahmedabad West (SC)
	9-Surendranagar
	10-Rajkot
	11-Porbandar
	12-Jamnagar
	13-Junagadh
	14-Amreli
	15-Bhavnagar
	16-Anand
	17-Kheda
	18-Panchmahal
	19-Dahod (ST)
	20-Vadodara
	21-Chhota Udaipur (ST)
	22-Bharuch
	23-Bardoli (ST)
	24-Surat
	25-Navsari
	26-Valsad (ST)
KARNATAKA	1-Chikkodi
	2-Belgaum
	3-Bagalkot
	4-Bijapur (SC)
	5-Gulbarga (SC)
	6-Raichur (ST)
	7-Bidar



3044

THE ASSAM GAZETTE, EXTRAORDINARY, APRIL 12, 2024

	8-Koppal
	9-Bellary (ST)
	10-Haveri
	11-Dharwad
	12-Uttara Kannada
	13-Davanagere
	14-Shimoga
MADHYA PRADESH	01-Morena
	02-Bhind (SC)
	03-Gwalior
	04-Guna
	05-Sagar
	18-Vidisha
	19-Bhopal
20-Rajgarh	
MAHARASHTRA	32-Raigad
	35-Baramati
	40-Osmanabad
	41-Latur (SC)
	42-Solapur (SC)
	43-Madha
	44-Sangli
	45-Satara
	46-Ratnagiri-Sindhudurg
	47-Kolhapur
48-Hatkanangle	
UTTAR PRADESH	8-Sambhal
	16-Hathras (SC)
	18-Agra (SC)
	19-Fatehpur Sikri
	20-Firozabad
	21-Mainpuri
	22-Etah
	23-Badaun
	24-Aonla
	25-Bareilly



WEST BENGAL	7-Maldaha Uttar
	8-Maldaha Dakshin
	9-Jangipur
	11-Murshidabad
DADRA & NAGAR HAVELI AND DAMAN & DIU	1-Daman and Diu
	2-Dadra and Nagar Haveli (ST)
JAMMU & KASHMIR	3-Anantnag-Rajouri

[F. No. H-11024(4)2023-Leg.II]

(Diwakar Singh)
Joint Secretary and Legislative Counsel



ELECTION COMMISSION OF INDIA

Nirvachan Sadan, Ashoka Road, New Delhi-110001

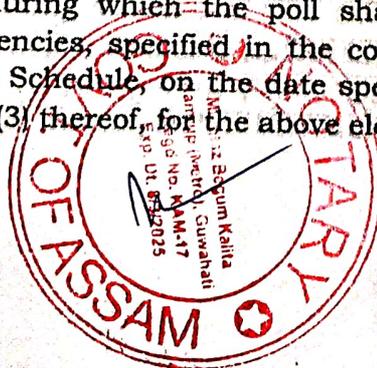
No. 464/EPS/2024(3)

Dated: the 12th April, 202423 Chaitra, 1946 (Saka)**NOTIFICATION**

WHEREAS, the President of India has, by notification issued under sub-section (2) of Section 14 of the Representation of People Act, 1951 (43 of 1951) and published in the Gazette of India on the 12th April, 2024 (Friday), been pleased to call upon each of the parliamentary constituencies, specified in column (2) of the Schedule below, in the States or Union Territories mentioned in column (1), of the Schedule to elect members to the House of the People, in accordance with the provisions of the said Act and of the rules and orders made thereunder;

2. **Now, therefore**, in pursuance of Sections 30 and 56 of the said Act, the Election Commission of India hereby-

- (A) **Appoints**, with respect to the said election, from each of the parliamentary constituencies specified in the said Schedule,
- the 19th April, 2024 (Friday)**, as the last date for making nominations;
 - the 20th April, 2024 (Saturday)**, as the date for scrutiny of nominations;
 - the 22nd April, 2024 (Monday)**, as the last date for withdrawal of candidatures;
 - the date specified in column (3) of the **SCHEDULE** below, as the date on which a poll shall, if necessary, be taken in the parliamentary constituencies, specified in the corresponding entry in column (2) of the said Schedule; and
 - the 06th June, 2024 (Thursday)**, as the date before which the election shall be completed in all the above mentioned parliamentary constituencies; and
- (B) **Fixes the hours** specified in column (4) of the said Schedule, as the hours during which the poll shall, if necessary, be taken in the constituencies, specified in the corresponding entry in column (2) of the said Schedule, on the date specified against such constituency in column (3) thereof, for the above election.



- 14 -

SCHEDULE**Parliamentary Constituencies, Dates and Hours of Poll****PHASE-III**

State/Union Territory	Parliamentary Constituency/Assembly Constituency segment	Date of Poll	Hours of Poll
(1)	(2)	(3)	(4)
ASSAM	1-Kokrajhar (ST)	07.05.2024 (Tuesday)	07:00 AM to 05:00 PM
	2-Dhubri	07.05.2024 (Tuesday)	07:00 AM to 05:00 PM
	3-Barpeta	07.05.2024 (Tuesday)	07:00 AM to 05:00 PM
	5-Guwahati	07.05.2024 (Tuesday)	07:00 AM to 05:00 PM
BIHAR	7-Jhanjharpur	07.05.2024 (Tuesday)	07:00 AM to 06:00 PM
	8-Supaul	07.05.2024 (Tuesday)	07:00 AM to 06:00 PM
	9-Araria	07.05.2024 (Tuesday)	07:00 AM to 06:00 PM
	13-Madhepura		
	70-Alamnagar AC	07.05.2024 (Tuesday)	07:00 AM to 06:00 PM
	71-Bihariganj AC	07.05.2024 (Tuesday)	07:00 AM to 06:00 PM
	73-Madhepura AC	07.05.2024 (Tuesday)	07:00 AM to 06:00 PM
	74-Sonbarsha (SC) AC	07.05.2024 (Tuesday)	07:00 AM to 06:00 PM
	75-Saharsa AC	07.05.2024 (Tuesday)	07:00 AM to 06:00 PM
	77-Mahishi AC	07.05.2024 (Tuesday)	07:00 AM to 04:00 PM
	25-Khagaria		
	76-Simri Bakhtiarpur AC	07.05.2024 (Tuesday)	07:00 AM to 04:00 PM
	140-Hasanpur AC	07.05.2024 (Tuesday)	07:00 AM to 06:00 PM
	148-Alauli (SC) AC	07.05.2024 (Tuesday)	07:00 AM to 04:00 PM
	149-Khagaria AC	07.05.2024 (Tuesday)	07:00 AM to 06:00 PM



	150-Beldaur AC	07.05.2024 (Tuesday)	07:00 AM to 04:00 PM
	151-Parbatta AC	07.05.2024 (Tuesday)	07:00 AM to 06:00 PM
CHHATTISGARH			
	1-Surguja (ST)	07.05.2024 (Tuesday)	07:00 AM to 06:00 PM
	2-Raigarh (ST)	07.05.2024 (Tuesday)	07:00 AM to 06:00 PM
	3-Janjgir-Champa (SC)	07.05.2024 (Tuesday)	07:00 AM to 06:00 PM
	4-Korba	07.05.2024 (Tuesday)	07:00 AM to 06:00 PM
	5-Bilaspur	07.05.2024 (Tuesday)	07:00 AM to 06:00 PM
	7-Durg	07.05.2024 (Tuesday)	07:00 AM to 06:00 PM
	8-Raipur	07.05.2024 (Tuesday)	07:00 AM to 06:00 PM
GOA			
	1-North Goa	07.05.2024 (Tuesday)	07:00 AM to 06:00 PM
	2-South Goa	07.05.2024 (Tuesday)	07:00 AM to 06:00 PM
GUJARAT			
	1-Kachchh (SC)	07.05.2024 (Tuesday)	07:00 AM to 06:00 PM
	2-Banaskantha	07.05.2024 (Tuesday)	07:00 AM to 06:00 PM
	3-Patan	07.05.2024 (Tuesday)	07:00 AM to 06:00 PM
	4-Mahesana	07.05.2024 (Tuesday)	07:00 AM to 06:00 PM
	5-Sabarkantha	07.05.2024 (Tuesday)	07:00 AM to 06:00 PM
	6-Gandhinagar	07.05.2024 (Tuesday)	07:00 AM to 06:00 PM
	7-Ahmedabad East	07.05.2024 (Tuesday)	07:00 AM to 06:00 PM
	8-Ahmedabad West (SC)	07.05.2024 (Tuesday)	07:00 AM to 06:00 PM
	9-Surendranagar	07.05.2024 (Tuesday)	07:00 AM to 06:00 PM
	10-Rajkot	07.05.2024 (Tuesday)	07:00 AM to 06:00 PM
	11-Porbandar	07.05.2024 (Tuesday)	07:00 AM to 06:00 PM
	12-Jamnagar	07.05.2024 (Tuesday)	07:00 AM to 06:00 PM
	13-Junagadh	07.05.2024 (Tuesday)	07:00 AM to 06:00 PM
	14-Amreli	07.05.2024 (Tuesday)	07:00 AM to 06:00 PM
	15-Bhavnagar	07.05.2024 (Tuesday)	07:00 AM to 06:00 PM



	16-Anand	07.05.2024 (Tuesday)	07:00 AM to 06:00 PM
	17-Kheda	07.05.2024 (Tuesday)	07:00 AM to 06:00 PM
	18-Panchmahal	07.05.2024 (Tuesday)	07:00 AM to 06:00 PM
	19-Dahod (ST)	07.05.2024 (Tuesday)	07:00 AM to 06:00 PM
	20-Vadodara	07.05.2024 (Tuesday)	07:00 AM to 06:00 PM
	21-Chhota Udaipur (ST)	07.05.2024 (Tuesday)	07:00 AM to 06:00 PM
	22-Bharuch	07.05.2024 (Tuesday)	07:00 AM to 06:00 PM
	23-Bardoli (ST)	07.05.2024 (Tuesday)	07:00 AM to 06:00 PM
	24-Surat	07.05.2024 (Tuesday)	07:00 AM to 06:00 PM
	25-Navsari	07.05.2024 (Tuesday)	07:00 AM to 06:00 PM
	26-Valsad (ST)	07.05.2024 (Tuesday)	07:00 AM to 06:00 PM
KARNATAKA			
	1-Chikkodi	07.05.2024 (Tuesday)	07:00 AM to 06:00 PM
	2-Belgaum	07.05.2024 (Tuesday)	07:00 AM to 06:00 PM
	3-Bagalkot	07.05.2024 (Tuesday)	07:00 AM to 06:00 PM
	4-Bijapur (SC)	07.05.2024 (Tuesday)	07:00 AM to 06:00 PM
	5-Gulbarga (SC)	07.05.2024 (Tuesday)	07:00 AM to 06:00 PM
	6-Raichur (ST)	07.05.2024 (Tuesday)	07:00 AM to 06:00 PM
	7-Bidar	07.05.2024 (Tuesday)	07:00 AM to 06:00 PM
	8-Koppal	07.05.2024 (Tuesday)	07:00 AM to 06:00 PM
	9-Bellary (ST)	07.05.2024 (Tuesday)	07:00 AM to 06:00 PM
	10-Haveri	07.05.2024 (Tuesday)	07:00 AM to 06:00 PM
	11-Dharwad	07.05.2024 (Tuesday)	07:00 AM to 06:00 PM
	12-Uttara Kannada	07.05.2024 (Tuesday)	07:00 AM to 06:00 PM
	13-Davanagere	07.05.2024 (Tuesday)	07:00 AM to 06:00 PM
	14-Shimoga	07.05.2024 (Tuesday)	07:00 AM to 06:00 PM
MADHYA PRADESH			
	1-Morena	07.05.2024 (Tuesday)	07:00 AM to 06:00 PM
	2-Bhind (SC)	07.05.2024 (Tuesday)	07:00 AM to 06:00 PM



	3-Gwalior	07.05.2024 (Tuesday)	07:00 AM to 06:00 PM
	4-Guna	07.05.2024 (Tuesday)	07:00 AM to 06:00 PM
	5-Sagar	07.05.2024 (Tuesday)	07:00 AM to 06:00 PM
	18-Vidisha	07.05.2024 (Tuesday)	07:00 AM to 06:00 PM
	19-Bhopal	07.05.2024 (Tuesday)	07:00 AM to 06:00 PM
	20-Rajgarh	07.05.2024 (Tuesday)	07:00 AM to 06:00 PM
MAHARASHTRA			
	32-Raigad	07.05.2024 (Tuesday)	07:00 AM to 06:00 PM
	35-Baramati	07.05.2024 (Tuesday)	07:00 AM to 06:00 PM
	40-Osmanabad	07.05.2024 (Tuesday)	07:00 AM to 06:00 PM
	41-Latur (SC)	07.05.2024 (Tuesday)	07:00 AM to 06:00 PM
	42-Solapur (SC)	07.05.2024 (Tuesday)	07:00 AM to 06:00 PM
	43-Madha	07.05.2024 (Tuesday)	07:00 AM to 06:00 PM
	44-Sangli	07.05.2024 (Tuesday)	07:00 AM to 06:00 PM
	45-Satara	07.05.2024 (Tuesday)	07:00 AM to 06:00 PM
	46-Ratnagiri-Sindhudurg	07.05.2024 (Tuesday)	07:00 AM to 06:00 PM
	47-Kolhapur	07.05.2024 (Tuesday)	07:00 AM to 06:00 PM
	48-Hatkanangle	07.05.2024 (Tuesday)	07:00 AM to 06:00 PM
UTTAR PRADESH			
	8-Sambhal	07.05.2024 (Tuesday)	07:00 AM to 06:00 PM
	16-Hathras (SC)	07.05.2024 (Tuesday)	07:00 AM to 06:00 PM
	18-Agra (SC)	07.05.2024 (Tuesday)	07:00 AM to 06:00 PM
	19-Fatehpur Sikri	07.05.2024 (Tuesday)	07:00 AM to 06:00 PM
	20-Firozabad	07.05.2024 (Tuesday)	07:00 AM to 06:00 PM
	21-Mainpuri	07.05.2024 (Tuesday)	07:00 AM to 06:00 PM
	22-Etah	07.05.2024 (Tuesday)	07:00 AM to 06:00 PM
	23-Badaun	07.05.2024 (Tuesday)	07:00 AM to 06:00 PM
	24-Aonla	07.05.2024 (Tuesday)	07:00 AM to 06:00 PM



	25-Bareilly	07.05.2024 (Tuesday)	07:00 AM to 06:00 PM
WEST BENGAL	7-Maldaha Uttar	07.05.2024 (Tuesday)	07:00 AM to 06:00 PM
	8-Maldaha Dakshin	07.05.2024 (Tuesday)	07:00 AM to 06:00 PM
	9-Jangipur	07.05.2024 (Tuesday)	07:00 AM to 06:00 PM
	11-Murshidabad	07.05.2024 (Tuesday)	07:00 AM to 06:00 PM
DADRA AND NAGAR HAVELI AND DAMAN AND DIU	1-Daman and Diu	07.05.2024 (Tuesday)	07:00 AM to 06:00 PM
	2-Dadra and Nagar Haveli (ST)	07.05.2024 (Tuesday)	07:00 AM to 06:00 PM
JAMMU AND KASHMIR	3-Anantnag-Rajouri	07.05.2024 (Tuesday)	07:00 AM to 06:00 PM

By order,

(SANJEEV KUMAR PRASAD)
SECRETARY TO THE
ELECTION COMMISSION OF INDIA

ANURAG GOEL,
Chief Electoral Officer, Assam,
Dispur, Guwahati-06.

11 3 DEC 2024

